

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

I/5-

ORDER SHEET

[O. APPLICATION NO. 248 OF 2002]

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry	Orders of the Tribunal
03.12.2002	<p>Mr. J. K. Mishra counsel for the applicant.</p> <p>In this application, applicant has challenged the order of dismissal dated 20.05.2002 (Annexure A-1).</p> <p>It is noticed that the applicant has not availed of the remedy available in the rules. He could prefer appeal against the order of dismissal.</p> <p>Learned counsel for the applicant says that he may be permitted to withdraw this OA and to prefer appeal against the order of penalty. He prays that a direction be given to the Appellate Authority to entertain the appeal without raising objection of limitation.</p> <p>Having considered the submissions made by learned counsel for the applicant, this OA is dismissed as withdrawn. The applicant may prefer an appeal against the order of dismissal within a period of four weeks from today. The Appellate Authority shall decide the appeal on merits without raising objection of limitation. No order as to costs.</p> <p><i>Left</i> <i>sent to</i> <i>2008 dt 10/12/02</i> <i>in de 10/12/02</i> <i>4/12/02</i> <i>4/12/02</i></p> <p>(A. P. NAGRATH) MEMBER (A)</p> <p><i>G. L. GUPTA</i> VICE CHAIRMAN</p> <p>Part II and III destroyed in my presence on 21.8.07 under the supervision of section officer (J) as per order dated 14.11.2007 109-1 Section officer (Record)</p>